

4.12.86

REGN. NO. OA 1063/86

Central Administrative Tribunal  
Principal Bench: New Delhi.

Shri Subey Singh --- Applicant

Vs.

General Manager,  
Delhi Transport Corporation --- Respondents  
& Ors.

For the applicant ... Shri D.P. Annashi, counsel.

The applicant prays for relief against the Delhi Transport Corporation. As held in Shri U.K. Singh Vs. Union of India & Others ( A.T.R. 1986 C.A.T. 171 ), this Tribunal has no jurisdiction to entertain the present application unless a notification envisaged by sub-section 2 of Section 14 of the Administrative Tribunals Act, 1985, is issued. The application along with postal orders etc. is, therefore, / returned to the applicant for presentation before the appropriate forum. Ordered accordingly.

  
( B. C. Mathur )  
Vice-Chairman  
4.12.86

  
( K. Madhava Reddy )  
Chairman  
4.12.86